

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3 0 8 3 2 / 2 0 0 8

(From the judgement and order dated 17 / 0 7 / 2 0 0 8 in W P No.2 8 6 6 4 6 / 2 0 0 3
of The HIGH COUR T OF MAD R A S)

C.K. SASA N K A N

Petitioner(s)

VER SUS

DHANA L A K S H M I B A N K LT D. & ANR.

Respondent(s)

[With prayer for interim relief and office report]

W I T H

S.L. P .(C)No.3 1 2 6 0 of 2 0 0 8

[With prayer for interim relief and office report]

Date: 16 / 0 1 / 2 0 0 9 These Petitions were called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E S.B. SINH A

HON' B L E DR. JUS T I C E MUKUN D A K A M SHA R M A

For Petitioner(s) Mr. T.L.V. Iyer, Sr. Adv.

Mr. Ra mes h Babu M.R., Adv.

For Respondent(s)/ Mr. A.N. Tiwari, Adv. for

Caveator (s) Mr. Balr aj Dewan, Adv.

UPON hearing counsel the Court made the following
O R D E R

S.L. P .(C)No.3 1 2 6 0 of 2 0 0 8

The Special Leave Petition is dismissed.

S.L. P .(C)No.3 0 8 3 2 of 2 0 0 8

Issue notice.

Mr. A.N. Tiwari, learned counsel appearing on behalf of
respondent no.1 accepts notice.

Put up for final disposal four weeks hence.

(Subhash Chander) (Push ap Lata Bha rdwaj)

A.R.- cum- P.S. Court Master